

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.

Custom COD Application No. 85774 of 2019

(on behalf of Appellant/Respondent)

in

Custom Appeal No.87106 of 2019

(Arising out of Order-in-Appeal/Original No. PCCP/ADJ/CCP/NC/2/2019
dated 07.03.2019 passed by the Commissioner of Customs (Prev.),
Mumbai)

JAGDISH BABULAL PUROHIT

.....Appellant

Room No.20-21, 1st Floor,
New Municipal Building,
76/20, Shuklaji Street,
Mumbai 400 008

VERSUS

COMMISSIONER OF CUSTOMS (PREV.)

.....Respondent

2ND Floor, New Custom House,
Ballard Estate, Mumbai 400 001

APPEARANCE:

Shri Ganesh K. S. Iyer, Advocate for the Appellant
Shri Manoj Kumar, AC(AR) for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

MISC. ORDER NO. M/85824/2019

Date of Hearing: 16.09.2019

Date of Decision: 16.09.2019

Per : DR. D.M. MISRA

This is an application seeking condonation of delay of 48 days in filing the appeal before this forum. Learned Advocate explaining the delay submits that the Appellant was bedridden during the period due to severe back pain and other ailments. In support he has

enclosed copy of the medical certificate. In view of the reason explained, in the Application supported by Medical Certificate, the delay is condoned. MA (COD) allowed. The appeal will be heard in due course.

(Dictated & pronounced in open Court)

(D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

HM